

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.401
CP/47/ND/2024

IN THE MATTER OF:

Aruna Sharma And Anr.	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 18.04.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Adv. Abhishek Chauhan
For the Respondent	: Adv. Mahima Shekhawat

ORDER

Abhishek Chauhan the Learned Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent present through VC and submitted that they have not received copy of the application. The Applicant is directed to serve the copy of the application to the Respondent. Further, Respondent is directed to file the reply within ten days, from the date of receipt of copy of the application.

Post it on **02.05.2024.**

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)